

[*English*]

**SHRI JANARDHANA POOJARY :** Whenever the money is realised from the insurance company, it is adjusted against the amount due to the bank. In some cases, even the State Governments demand the subsidy amount to be adjusted from the amount realised from the insurance company. We are examining this question. It is a very pertinent question that has been raised by the hon. Member.

[*Translation*]

**SHRI DILEEP SINGH BHURIA :** All the formalities are completed through the bank by entering into contract with the insurance companies. I want to know as to how much money is deposited in banks which has not been handed over to the people and by when these cases will be disposed of ?

[*English*]

**SHRI JANARDHANA POOJARY :** The premium amount that has been collected by the insurance company is about Rs. 51 crores.

**SHRI UTTAM RATHOD :** Here, it is stated that when the animal is lost, the loss is made up through the claim of the insurance company, and if some amount is lacking, the State Bank gives some more loan. I would like to know that if the person does not want to purchase the animal again having seen the trouble, is he treated as a beneficiary under the IRDP ?

**SHRI JANARDHANA POOJARY :** Actually, insurance is made for all the IRDP cases. The amount is available once again for the purchase of a second animal, when there is death of the first animal and he is treated as a beneficiary of the IRDP.

## WRITTEN ANSWERS TO QUESTIONS

### Demolition of Union Government Buildings in Rajkot

635. **SHRIMATI PATEL RAMABEN  
RAMJIBHAI MAVANI :**

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether some buildings or structures owned by Union Government have been demolished by the Rajkot Municipal Corporation ;

(b) if so, the details thereof including the reasons ; and

(c) whether a city Corporation has the authority to demolish the buildings owned by Union Government and if so, in which circumstances ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI DALBIR SINGH) :** (a) and (b) No building or structure owned by the Union Government under the control of CPWD has been demolished by the Rajkot Municipal Corporation. Information relating to the buildings under the control of other departments such as Railways etc. is being ascertained.

(c) Government Building Act 1899 (Central Act IV of 1899) exempts buildings and lands which are the property or in occupation of the Government and situated within the limits of a municipality from operation of municipal building laws.

[*Translation*]

### Construction/Sale of Flats by DDA

\*636. **SHRI RAJ KUMAR RAI :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the category-wise number of flats constructed and sold by the Delhi Development Authority in Delhi during the last 3 years ; and